



KERALA GAZETTE
കേരള ഗസറ്റ്

PUBLISHED BY AUTHORITY
ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. LIII വാല്യം 53	Thiruvananthapuram, Tuesday തിരുവനന്തപുരം, ചൊവ്വ	27th May 2008 2008 മേയ് 27	No. } നമ്പർ } 22
		6th Jyaishta 1930 1930 ജ്യേഷ്ഠം 6	

PART III
Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A3-28349/2000.

27th March 2008.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendments to the Kerala High Court Service Rules, 2007, namely:

AMENDMENT
(C.S. No. 1)

In the said Rules, the following shall be added in column (4) of Annexure I in respect of categories 11, 12 and 13 of Division IV.

"For appointment by transfer/recruitment by transfer, this qualification of pass in Standard VIII or equivalent shall not be insisted".

By order,

S. S. SATHESACHANDRAN,
Registrar General.

Kochi.

NOTIFICATIONS

No. B1-53/2008.

2nd April 2008.

(i)
In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Courts specified against their names in column (3) thereof from the date of taking charge.

SCHEDULE

Sl. No. (1)	Name (2)	Court (3)
1	Sri Rajan, V. K.	Judicial Magistrate of First Class, Kozhikode-I
2	Sri Suresh Kumar, G. (Sr.)	Judicial Magistrate of First Class, Tirur

(1)	(2)	(3)
3	Smt. Sreekala Suresh	Judicial Magistrate of First Class, Thalassery
4	Smt. C. S. Sudha	Judicial Magistrate of First Class-II, Aluva
5	Sri K. K. Krishnan Kutty	Judicial Magistrate of First Class, Vadakara
6	„ E. C. Harigovindan	Judicial Magistrate of First Class, Chavakkad
7	„ N. Ravisankar	Judicial Magistrate of First Class-I, Kollam
8	„ Johnson John	Judicial Magistrate of First Class II, Kanjirappally
9	„ S. V. Umikrishnan Nair	Judicial Magistrate of First Class, Karunagappally
10	„ C. Arumukhan	Judicial Magistrate of First Class, Adoor
11	„ P. P. Saidalavi	Judicial Magistrate of First Class, Nilambur
12	„ Nixon M. Joseph	Judicial Magistrate of First Class, Vaikom
13	„ Anilkumar, K.	Judicial Magistrate of First Class-II, Attingal
14	„ P. Saidalavi	Judicial Magistrate of First Class, Pattambi
15	„ Shajahan, A.	Judicial Magistrate of First Class-II, Nedumangad
16	„ Mohandas, P. K.	Judicial Magistrate of First Class-II, Thrissur
17	„ Abdul Jaleel, A.	Judicial Magistrate of First Class, Changanachery
18	„ Rajan Thattil, Judicial Magistrate of First Class-III, Palakkad	Judicial Magistrate of First Class, Mannarkad
19	„ Rajiv Jayaraj	Judicial Magistrate of First Class-III, Thrissur
20	„ Vidyadharan, V. S.	Judicial Magistrate of First Class-I, Aluva
21	„ Basheer, A. M.	Judicial Magistrate of First Class-II, Thiruvananthapuram
22	„ Anil, T. P.	Judicial Magistrate of First Class, Parappanangadi
23	„ C. Sureshkumar (Jr.)	Judicial Magistrate of First Class, Payyoli
24	„ Sunil, K. P.	Judicial Magistrate of First Class-II, Pathanamthitta
25	Smt. Sunitha, K. P.	Judicial Magistrate of First Class, Koyilandy
26	„ Usha Nair	Judicial Magistrate of First Class, Karunagappally
27	Sri Dinesh, C. R., Munsiff, Alathur	Judicial Magistrate of First Class, Alathur
28	Sri Rajesh, G.	Judicial Magistrate of First Class, Kunnamkulam
29	Smt. Bindu Sudhakaran	Judicial Magistrate of First Class, Wadakkancherry
30	Sri M. R. Sasi, Judicial Magistrate of First Class, Nedumkandom	Judicial Magistrate of First Class, Kattappana
31	„ Suresh Bose, Munsiff, Idukki	Judicial Magistrate of First Class, Idukki

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the First Class mentioned in column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Sri Rajan, V. K.	Judicial Magistrate of First Class, Kozhikode-I
2	„ Suresh Kumar, C. (Sr.)	Judicial Magistrate of First Class, Tirur
3	Smt. Sreekala Suresh	Judicial Magistrate of First Class, Thalassery
4	„ C. S. Sudha	Judicial Magistrate of First Class-II, Aluva
5	Sri K. K. Krishnan Kutty	Judicial Magistrate of First Class, Vadakara
6	„ E. C. Harigovindan	Judicial Magistrate of First Class, Chavakkad
7	„ N. Ravisankar	Judicial Magistrate of First Class-I, Kollam
8	„ Johnson John	Judicial Magistrate of First Class-II, Kanjinappally
9	„ S. V. Unnikrishnan Nair	Judicial Magistrate of First Class-II, Kottarakkara
10	„ C. Arumukhan	Judicial Magistrate of First Class, Adoor
11	„ P. P. Saidalavi	Judicial Magistrate of First Class, Nilambur
12	„ Nixon M. Joseph	Judicial Magistrate of First Class, Vaikom
13	„ Anil Kumar, K.	Judicial Magistrate of First Class-II, Attingal
14	„ P. Saidalavi	Judicial Magistrate of First Class, Pattambi
15	„ Shajahan, A.	Judicial Magistrate of First Class-II, Nedumangad
16	„ Mohandas, P. K.	Judicial Magistrate of First Class-II, Thrissur
17	„ Abdul Jaleel, A.	Judicial Magistrate of First Class, Changanachery
18	„ Rajan Thattil, Judicial Magistrate of First Class-III, Palakkad	Judicial Magistrate of First Class, Mannarkad
19	„ Rajiv Jayaraj	Judicial Magistrate of First Class-III, Thrissur
20	„ Vidyadharan, V. S.	Judicial Magistrate of First Class-I, Aluva
21	„ Basheer, A. M.	Judicial Magistrate of First Class-II, Thiruvananthapuram
22	„ Anil, T. P.	Judicial Magistrate of First Class, Parappanangadi
23	„ C. Suresh Kumar (Jr.)	Judicial Magistrate of First Class, Payyoli
24	„ Sunil, K. P.	Judicial Magistrate of First Class-II, Pathanamthitta
25	Smt. Sunitha, K. P.	Judicial Magistrate of First Class, Koyilandy

(1)	(2)	(3)
26	Smt. Usha Nair	Judicial Magistrate of First Class, Karunagappally
27	Sri Dinesh, C. R., Munsiff, Alathur	Judicial Magistrate of First Class, Alathur
28	„ Rajesh, G.	Judicial Magistrate of First Class, Kunnamkulam
29	Smt. Bindu Sudhakaran	Judicial Magistrate of First Class, Wadakkanchery
30	Sri M. R. Sasi, Judicial Magistrate of First Class, Nedumkandam	Judicial Magistrate of First Class, Kattappana
31	„ Suresh Bose, Munsiff, Idukki	Judicial Magistrate of First Class, Idukki

Kochi.

By order,
(Sd.)

Registrar (Subordinate Judiciary).

NOTIFICATION

No. BI-53/2008 (1),

7th April 2008.

In exercise of the powers conferred by Section 9 (2) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoints the persons mentioned in column (1) of the Schedule below to be the Sessions Judge to preside over the Court of Sessions noted against his name in column (2) thereof.

SCHEDULE

Sl. No.	Name of Officer	Court of Session
1	Sri D. Sreevallabhan	Kottayam
2	Sri S. Sathinathan	Pathanamthitta
3	Sri R. Natarajan	Palakkad
4	Sri E. Mytheen Kunju	Alappuzha
5	Sri R. Jyothindranathan	Thalassery

By order,

A. V. RAMAKRISHNA PILLAI,
Registrar (Subordinate Judiciary).

Kochi.

Chief Judicial Magistrate's Court, Alappuzha

NOTIFICATION

No D1-245/2008.

28th March 2008.

In view of Official Memorandum No. D3(B)-8288/2005, dated 15-1-2008 of the Hon'ble High Court of Kerala r/w. G. O. (Ms.) 235/2007/Home dated 19-10-2007 and G. O. (Ms.) 44/2008/Home dated 27-3-2008 the Chief Judicial Magistrate, Alappuzha in exercise of the powers conferred under sub-section (1) of Section 14 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1973), hereby defines the jurisdiction shown in Column (2) of the Schedule hereunder to be the local area/jurisdiction within which the Magistrates mentioned in Column (1) of the Schedule may exercise all or any of the powers invested with them under the said Code, in respect of the cases filed by the respective Police Stations, Excise Ranges and the other Prosecuting agencies.

SCHEDULE

Name of Court	Area/Jurisdiction
(1)	(2)
1. Judicial First Class Magistrate's Court, Chengannur.	1. First and Second Class offences arising within the limits of Chengannur, Mannar and Venmony Police Stations. 2. All cases under the Special Acts including Abkari cases arising within the limits of Chengannur, Venmony and Mannar Police Station. 3. Cases registered by the Railway protection Force of Kayamkulam, Chengannur and Changanassery Units.
2. Judicial First Class Magistrate's Court-I, Mavelikara.	1. First and Second Class offences arising within the limits of Mavelikara and Kurathikad Police Stations. 2. All cases under Special Acts including excise cases arising within the limits of Mavelikara and Kurathikadu Police Stations and the excise cases of Nooranad Excise Range arising from the Police Stations limits of Kurathikadu.

1	2
3. Judicial I Class Magistrate's Court-II, Mavelikara.	1. First and Second class offences arising within the limits of Nooranadu Police Station. 2. All cases under the Special Acts including excise cases arising within the limits of Nooranadu Police Station and the excise cases of Nooranadu excise range arising from the Police Station limits of Nooranadu.

Explanatory Note

(This is not part of notification, but is intended to indicate its general purpose.)

The territorial jurisdiction of the Criminal Courts at Chengannur and Mavelikara stands defined as per Notification No. D1-245/08 dated 28-3-2008 of the Chief Judicial Magistrate, Alappuzha as per the direction of the Hon'ble High Court of Kerala. As per G.O. (Ms) 235/2007/Home dated 19-10-2007 the Government have accorded sanction for the shifting of the Additional sub Court, Alappuzha to Chengannur as Sub Court, Chengannur along with shifting of the Judicial First Class Magistrate's Court-II, Chengannur to Mavelikara and as per O.M. No. D3(B) 1233/09 dated 15-1-2008, the Hon'ble High Court of Kerala, had passed orders to the effect that the judicial First Class Magistrate Court-II, Chengannur can be shifted to Mavelikara after attaching jurisdiction of the Judicial I Class Magistrate Court-II, Chengannur to the Judicial I Class Magistrate Court-I, Chengannur, simultaneously with the shifting of the Additional Sub Court, Alappuzha to Sub Court, Chengannur. Consequent to the shifting the Judicial First Class Magistrate's Court-II, Chengannur to Mavelikara, the present Judicial I Class Magistrate Court, Mavelikara will be referred to as Judicial I Class Magistrate-I, Mavelikara and the shifted court will be referred to as Judicial-I Class Magistrate Court-II, Mavelikara. As per G. O. (Ms) 4/08/Home dated 27-3-2008, the Government have accorded sanction to start the courts as detailed above with effect from 29-3-2008.

Alappuzha.

(Sd.)
Chief Judicial Magistrate.

Chief Judicial Magistrate's Court, Thrissur

NOTIFICATION

No. H3-2418/2008.

1st April 2008.

In exercise of the powers conferred by sub-section 14 of Code of Criminal Procedure Code 1973 (Act 2 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the local areas within which the person mentioned in Column I of the schedule hereunder, may exercise all or any of the powers with which she may be invested under sub-section (1) of section 269 of the Code of the Criminal Procedure 1973 from the date of notification with respect to cases made over to her by order of Chief Judicial Magistrate from time to time.

SCHEDULE

Name of Officer	Name of Police Station
I	II
Smt. V. B. Sujayamma, Munsiff, Chalakkudy, Conferred with the powers of a Judicial First Class Magistrate.	1. Chalakkudy 2. Koratty 3. Mala 4. Vellikulangara 5. Malakkapara 6. Vettilapara
	} First Class powers exclusively for the trial of cases u/s. 138 of N.I. Act.

Thrissur.

(Sd.)
Chief Judicial Magistrate.

Chief Judicial Magistrate's Court, Palakkad

NOTIFICATION

No. C-1879/2008.

20th February 2008.

In exercise of the powers conferred under section 14 (1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Palakkad hereby defines the local areas within which the person mentioned in Column (1) of the Schedule hereunder may exercise all or any of the powers within which he has been invested by the Hon'ble High Court of Kerala as per the notification No. DS (B) 57773/2006 dated 18-2-2008 from the date of taking charge.

SCHEDULE

<i>Name and Designation of Person</i>	<i>Area comprised within the limits of undermentioned Police Stations</i>
(1)	(2)
Sri M. Thulsa, Judicial First Class Magistrate-II, Ottappalam	First and Second Class jurisdiction over the Police Station limits of Ottappalam, Shornur, Cherplassery and Sreekrishnapuram.

Palakkad.

(Sd.)
Chief Judicial Magistrate.